

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*45**

**TO BE ANSWERED ON THE 6<sup>TH</sup> FEBRUARY, 2019/MAGHA 17, 1940 (SAKA)**

**DETENTION OF INDIVIDUALS BY FOREIGNERS TRIBUNALS**

**\*45. SHRI MD. NADIMUL HAQUE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of people referred to the Foreigners Tribunals during the last three years along with the reasons therefor;**
- (b) the details of people kept in detention camps after decision of the Foreigners Tribunals during the last three years; and**
- (c) the details of people released from the detention camps during the last three years along with the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (c): A statement is laid on the Table of the House.**

**Statement in reply to parts (a) to (c) of Rajya Sabha Starred Question No. \*45 for answer on 06.02.2019 regarding 'Detention of individuals by Foreigners Tribunals'.**

**(a): As per information made available by the Government of Assam, the details of persons referred to the Foreigners Tribunals (FTs) during last 03 years are as follows: -**

Year	Nos. of persons referred to FTs.
2016	2764
2017	4223
2018	2005

**Persons were referred to the Foreigners Tribunals to ascertain whether they are Indians or Foreigners in terms of the provisions contained in the Foreigners (Tribunal) Order 1964.**

**(b): As per the data made available by the Government of Assam, the details of persons kept in Detention Centres after decision of the Foreigners Tribunals during last 03 years are as follows: -**

Year	Nos. of persons kept in Detention Centres
2016	236
2017	826
2018	428

**(c): As per the data made available by the Government of Assam, the details of people released from Detention Centre during last 03 years are as follows: -**

Year	Nos. of persons released
2016	111
2017	453
2018	127

**Persons were released from the Detention Centres on the basis of opinion given by the Foreigners Tribunals or Higher Courts or for repatriation to their native Country.**

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